746

- (iii) Sixth Report of the Law Commission on the Registration Act, 1908. [Placed in Library. *See* No. LT-388/57.]
- (iv) Seventh Report of the Law Commission on the Partnership Act, 1932. [Placed in Library. See No. LT-389/57.]

AMENDMENTS IN THE ESTATE DUTY RULES, 1953

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under subsection (3) of section 85 of the Estate Duty Act, 1953, a copy of the Central Board of Revenue Notification No. 15-ED/F. No. 1/14/57-E.O., dated the 31st October 1957, publishing further amendments in the Estate Duty Rules, 1953, together with an explanatory note thereon. [Placed in Library. See No. Lt. 379/57.]

AMENDMENTS IN THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES, 1956

SHRI G. RAJAGOPALAN: Sir, on behalf of Shri A. K. Sen, I beg to lay on the Table, under sub-section (3) of section 169 of the Representation of the People Act, 1951, a copy of the Ministry of Law Notification S.R.O. No. 3595, dated the 9th November, 1957, publishing further amendments in the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956. [Placed in Library. See No. Lt. 391/57.]

AMENDMENTS IN THE CUSTOMS DUTIES DRAWBACK (NITROUS OXIDE) RULES, 1955

SHRI B. R. BHAGAT: Sir, I beg to lay onthe Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of the Ministry of Finance (Department of Revenue) Notification No. 236, dated the 31st October 1957, publishing further amendments in the Customs Duties Drawback (Nitrous Oxide) Rules, 1955. [Placed in Library. See No. Lt. 394/57.] 12 Noon.

MESSAGE FROM THE LOK SABHA

THE NAVY BILL, 1957

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Navy Bill, 1957, as passed by Lok Sabha at its sitting held on the 21st November, 1957."

Sir, I lay the Bill on the Table.

ACCIDENT TO CALCUTTA MAIL.

SHRI V. K. DHAGE (Bombay): Sir, with your permission, may I draw your attention to the gruesome accident that has taken place on the Central Railway to the Calcutta Mail near about Nasik? We understand from the reports that there has been a sabotage in this affair. The casualties and the tragedies have been rather very heavy. May I, therefore, through you request the Government to make a statement on the subject as early as possible, so that the anxiety we are in may be very much allayed?

DR. R. B. GOUR (Andhra Pradesh): Sir, I have given notice of Motion for Papers in this respect . . .

MR. CHAIRMAN: I have sent it to the Railway Minister. We are expecting an answer.

THE INDIAN RESERVE FORCES (AMENDMENT) BILL, 1957

THE DEPUTY MINISTER OF DEFENCE (SASDAR S. S. MAJUHIA): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Reserve Forces Act, 1888.